

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN COMPLIANCE WITH THE ORDER DATED.17.02.2022 IN O.A. NO.177 OF 2021 (SZ).**

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**Date.16.05.2022**

  
Environmental Engineer  
16/5/2022  
A.P.P.C.B.E.O., VJA.

**ACTION TAKEN REPORT OF A.P. POLLUTION CONTROL BOARD IN COMPLIANCE WITH THE HON'BLE N.G.T. ORDER DATED. 17.02.2022 IN THE MATTER OF O.A. NO.177 OF 2021 (SZ) TAKEN UP IN SUO MOTU BY THE HON'BLE N.G.T., CHENNAI.**

**Orders of the Hon'ble National Green Tribunal**

The Hon'ble N.G.T., Southern Bench, Chennai in Original Application No.177 of 2021 (SZ) taken up in Suo Motu verses Chief Secretary of State of Andhra Pradesh vide Order dated.17.02.2022 has directed

*"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.*

*5.It is not known as o whether any proceedings have been initiated by the respective Departments.*

*6.The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.*

*7.The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.*

*8.The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed.*

*The case was originally posted to 09.11.2021 for appearance of 6<sup>th</sup> respondent, completion of pleadings and also for consideration of further report. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today as per notification dated 24.01.2022.*

*Mrs. Maduri Donti Reddy submitted that she is also appearing for additional 6<sup>th</sup> respondent as well. So service is complete.*

*The learned counsel appearing for the respondents wanted some more time to file the action taken report and they are directed to submit the further action report to this Tribunal on or before **17.03.2022** by e-filing in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.*

*The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board and Andhra Pradesh State Level Environmental Impact Assessment Authority by e-mail immediately for their information and also for compliance of the direction.*

*For consideration of further report, post on **17.03.2022.**"*

I. Compliance to the Hon'ble N.G.T. directions vide order dated.17.02.2022 is as furnished below:

Sl.No.	Observations made by the Hon'ble N.G.T.	Compliance made by the Board.
1.	<p>As per order dated 13.09.2021, this Tribunal had considered the report of the 4<sup>th</sup> respondent date 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:-</p> <p><i>"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 &amp; 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.</i></p> <p><i>5. It is not known as to whether any proceedings have been initiated by the respective Departments.</i></p>	<p>4. Environmental Engineer, APPCB, RO, Vijayawada have inspected the mining area on 04.09.2021 along with the Revenue officials.</p> <p>As per this office records, RO, Vijayawada had not issued CFE / CFO of the Board to the Gravel mining unit located at Sy.No. 11 &amp; 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District, as required under Section 25/26 of the Water (Prevention &amp; Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention &amp; Control of Pollution) Act, 1981 and amendments thereof.</p> <p>5. As per the report of AD, Mines &amp; Geology, Vijayawada submitted to the Director, Mines &amp; Geology Department, Vijayawada, NTR District, a Demand notice issued to Sri Chinnala Gangaraju and Sri Chinnala Narasayya S/o. Sri Subbaiah to pay an amount of Rs. 1,62,81,687/- but they failed to recover penalty, as soon on receipt of information about descendents of Sri Chinnala Narasayya S/o. Sri Subbaiah from the Tahsildar. They will initiate necessary action (Copy of the report enclosed).</p> <p>EE, APPCB, RO, Vijayawada addressed letters to DD, Mines &amp; Geology Department, Vijayawada and Tahasildar, Bapulapadu Mandal, NTR District to provide details of mine lease holders with Lols, who involved in the illegal mining activities at Sy.Nos.11 &amp; 12 of Mallavalli (V), Bapulapadu (M), NTR District (Old Krishna District) to initiate necessary action in compliance with the Hon'ble N.G.T directions. Copies of letters enclosed for kind perusal.</p>

Sl.No.	Observations made by the Hon'ble N.G.T.	Compliance made by the Board.
	<p>6. <i>The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.</i></p> <p>7. <i>The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.</i></p> <p>8. <i>The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed”.</i></p>	<p>6. -----</p> <p>7. -----</p> <p>8. -----</p>
2.	<p>The case was originally posted to 09.11.2021 for appearance of 6<sup>th</sup> respondent, completion of pleadings and also for consideration of further report. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today as per notification dated 24.01.2022.</p>	-----
3.	<p>Mrs. Maduri Donti Reddy submitted that she is also appearing for additional 6<sup>th</sup> respondent as well. So service is complete.</p>	-----
4.	<p>The learned counsel appearing for the respondents wanted some more time to file the action taken report and they are directed to submit the further action report to this Tribunal on or before 17.03.2022 by e-filing in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.</p>	-----
5.	<p>The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board and Andhra Pradesh State Level Environmental Impact Assessment Authority by e-mail immediately for their information and also for compliance of the direction.</p>	-----
6.	<p>For consideration of further report, post on 17.03.2022.</p>	-----

This office addressed letters to the DD, Mines & Geology Department, Vijayawada and Tahasildar, Bapulapadu Mandal, NTR District to provide details of Mine lease holders with details of Lols who involved in the illegal mining activities at Sy.Nos.11 & 12 of Mallavalli (V), Bapulapadu (M), NTR District (Old Krishna District), as this office has not issued CFE / CFO of the Board to initiate necessary action under the relevant provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, in compliance with the Hon'ble N.G.T directions.

  
Environmental Engineer  
A.P.P.C.B.R.O., W.S.A.

**Item No.35:**

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 177 of 2021 (SZ)**

*(Through Video Conference)*

**IN THE MATTER OF**

Tribunal on its own motion

Suo Motu based on the news item published in

Eenadu Telugu News Paper, Andhra Pradesh, Krishna District,

Amaravathi Edition, dt. 15.07.2021

“Gravel Mining Mafia Eye Gravel in Mallavalli”

**And**

The Chief Secretary of Andhra Pradesh,  
1<sup>st</sup> Block, 1<sup>st</sup> Floor, Interim Government Complex,  
A.P. A.P. Secretariat Office, Velagapudi,  
Guntur, Andhra Pradesh – 522 237 and others.

...Respondent(s)

**Date of hearing: 17.02.2022.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

**For Applicant(s):** Suo Motu by Court

**For Respondent(s):** Mrs. Maduri Donti Reddy for R1 to R7.

**ORDER**

1. As per order dated 13.09.2021, this Tribunal had considered the report of

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the 4<sup>th</sup> respondent dated 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:-

*“4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.*

*5. It is not known as to whether any proceedings have been initiated by the respective Departments.*

*6. The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.*

*7. The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.*

*8. The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed.”*

2. The case was originally posted to 09.11.2021 for appearance of 6<sup>th</sup>

respondent, completion of pleadings and also for consideration of further report. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today as per notification dated 24.01.2022.

3. Mrs. Maduri Donti Reddy submitted that she is also appearing for additional 6<sup>th</sup> respondent as well. So service is complete.
4. The learned counsel appearing for the respondents wanted some more time to file the action taken report and they are directed to submit the further action report to this Tribunal on or before **17.03.2022** by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.
5. The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board and Andhra Pradesh State Level Environment Impact Assessment Authority by e-mail immediately for their information and also for compliance of the direction.
6. For consideration of further report, post on **17.03.2022**.

.....Sd/.....J.M.  
(Justice K. Ramakrishnan)

Sd/-

.....E.M.  
(Dr. Satyagopal Korlapati)

O.A. No. 177/2021  
17.02.2022. Sr.

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**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

From  
B Ravi Kanth, M.Sc.Tech.,  
Asst. Director of Mines & Geology,  
Vijayawada.

To  
The Director of Mines & Geology,  
Ibrahimpattam .

**Letter No.2198/NGT/2021, Dated: 29 -10-2021**

Sir,

**Sub:-** Mines & Minerals – O/o Assistant Director of Mines & Geology, Vijayawada – The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has issued following order in O.A. No 177 of 2021, Suo Motu based on News Item published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పదగ' (Mallavalli Gravel Pai Mafia Padaga) – Latest report submitted – Regarding.

- Ref:-**
1. Orders in O.A. No 177 of 2021 of Hon'ble National Green Tribunal (NGT), South Zone, Chennai.
  2. Rc.No:D4/1949/2021,Dt:21.08.2021of the District Collector, Krishna, instructions issued in 177 of 2021.
  3. Letter No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Ibrahimpattam.
  4. Proceedings No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Vijayawada.
  5. Rc.D4/1949/2021, Dated:28.08.2021 of Collector and District Magistrate, Krishna Machilipattam.
  6. Lr.No.CB/Supdt/NTPA/HRK/775<sup>m</sup>, Dated:31.08.2021 of Superintendent Engineer, Irrigation circle, Vijayawada
  7. Rc.D4/1949/2021, Dated:02.09.2021 of Collector and District Magistrate, Krishna Machilipattam
  8. Joint Committee report Dt: 03.09.2021 on NGT Order in O.A.No.177/2021.
  9. This office Show Cause Notice No.2198-1/NGT/2021, dated:03.0.2021 to the Sri Chinnala Gangaraju.
  10. This office Show Cause Notice No.2198-2/NGT/2021, dated:03.0.2021 to the Sri Chinnala Narasayya.
  11. This office Lr.No.2198/NGT/2021, Dt:29.09.2021 addressed to the Tahsildar.
  12. This office Lr.No.2198/NGT/2021, Dt:22.10.2021 addressed to the Tahsildar.
  13. This office Demand Notice:2198/NGT/2021-1, Dt:28.10.2021 to Sri Chinnala Gangaraju.

-: oOo:-

I invite kind attention to the subject and reference cited and informed Hon'ble National Green Tribunal(NGT), South zone, Chennai has issued order in O.A. No 177/2021 Suo Motu based on News Item published in Eenadu Telugu News paper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పదగ' (Mallavalli Gravel Pai Mafia Padaga) and directed to constitute a team comprising of (1) the District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of assistant Collector or Sub Divisional Magistrate as Deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department(PWD) and Irrigation Department in that area to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, is there is any violation found and also directed the committee to examine the points in O.A. No 177/2021 and submit the detailed report through the reference 1<sup>st</sup> cited.

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In the reference 2<sup>nd</sup> cited, the Collector & District Magistrate, Krishna has directed to this office through the contents of the National Green Tribunal, South Zone, Chennai order in O.A.No: 177 of 2021 dated: 11.08.2021 and submit detailed report

Through the reference 3<sup>rd</sup> cited, the Director of Mines and Geology, Vijayawada has requested the 1. The Collector and District Magistrate, Krishna District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176 & 177 of 2021.

Through the reference 4<sup>th</sup> cited, the Director of Mines and Geology, Vijayawada Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09.2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021. Further Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1<sup>st</sup> Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection and report. The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

Through the reference 5<sup>th</sup> cited, the Collector and District Magistrate, Krishna district, Machilipatnam has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

1. Revenue Divisional Officer, Nuzvidu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838

Through the reference 6<sup>th</sup> cited, Superintending Engineer, Irrigation Department, Vijayawada has nominated Sri B Bhanu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

In this connection the committee inspected the areas on 03.09.2021 mentioned in O.A.No.177/2021 and submitted report.

As per the committee report, the committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. The Tahsildar, Mallavalli has issued advance possession certificate to the APIIC and handedover the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E

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b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
<b>Total Excavated Area</b>					<b>3.41</b>

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.

The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
<b>Total Quantity Excavated</b>					<b>33,778.5</b>

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Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

The Superintending Engineer, Pulichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.s.no.168 of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of Mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum.

Through the reference 9<sup>th</sup> & 10<sup>th</sup> cited, the Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966.

Through the reference 11<sup>th</sup> cited, this office has requested the Tahsildar, Bapulapadu Mandal to serve the Show Cause Notice through concerned Village Revenue Officer as the Show Cause Notice issued to Sri Chinnala Gangaraju has been returned by the Postal Authorities due to party refused to take and also informed Descendants of Sri Chinnala Narasayya as the postal authorities returned the Show Cause Notice due to the Death of the person.

Further, this office has served the Show Cause Notice to Chinnala Ganga Raju through special messenger on 20.10.2021 through concerned Village Revenue Officer and VRO concerned the has confirmed the Death of Sri Chinnala Narasayya and submitted Death Certificate.

Through the reference 12<sup>th</sup> cited, this office has requested the Tahsildar, Bapulapadu Mandal to kindly provide the legal heir certificate or Family member certificate of Sri Chinnala Narasayya so as to serve the notice to Descendants of the diseased person Sri Chinnala Narasayya.

(13)

Through the reference 13<sup>th</sup> cited, this office has issued Demand Notice to Sri Chinnala Gangaraju and directed to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty Seven Rupees Only) towards normal S.fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and submit the original challan to this office, failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1864 (Act-II of 1864).

Soon after the receipt of the information regarding descendents of Sri Chinnala Narasayya from the Tahsildar this office will initiate necessary action in this matter.

This is submitted for favor of information and further necessary action.

Yours faithfully,

  
Asst. Director of Mines & Geology,  
Vijayawada.

Encl. As above

Copy submitted to the Collector and District Magistrate, Krishna Machilipatnam for favour of information.

Copy submitted to the Deputy Director of Mines & Geology, Vijayawada for favour of information

Copy submitted to the Sub Collector, Vijayawada, for favour of information

Copy submitted to the Revenue Divisional Officer, Nuzvidu for favour of information.

Copy submitted to the Superintending engineer, Irrigation Circle Vijayawada for favour of information

Copy submitted to the Executive Engineer and River Conservator, Krishna Central Division, Vijayawada for favour of information.

Copy to the Tahsildar, Bapulapadu Mandal for information.



ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,  
Vijayawada – 520 008.

Ph.No: 0866-2543542

Lr.No.N.G.T O.A. No.177/PCB/RO-VJA/2022-153

Date.13.05.2022

To  
The Deputy Director,  
Mines & Geology Department,  
Ibrahimpattanam,  
NTR District.

Sir,

Sub: APPCB-RO-VJA- O.A. No.177 of 2021 (SZ) – Suo Motu matter of the Hon'ble N.G.T, Southern Bench, Chennai in the matters of Gravel Mining in Krishna District – Certain information – Requested – Reg.

Ref: Suo Motu matter taken up by Hon'ble N.G.T, Southern Bench, Chennai in O.A. No.177 of 2021 (SZ), Dated.17.02.2022.

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You are aware that, the Hon'ble N.G.T., Southern Bench, Chennai has taken up Suo Motu case in O.A. No.177 of 2021 (SZ), Dated.17.02.2022 in the matters of Gravel Mining in Krishna District. As per order dated 13.09.2021, the Tribunal had considered the report of the 4<sup>th</sup> respondent date 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:

"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.  
5.It is not known as to whether any proceedings have been initiated by the respective Departments.

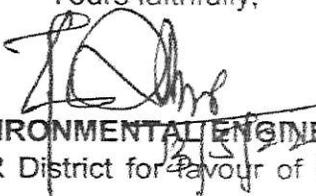
6.The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.

7.The above officials are directed to submit the report in this regard to this Tribunal on or before **09.11.2021** by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8.The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed".

In this regard, it is requested to provide details of Mine lease holders with Lols who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal, Krishna District, as no information as this office has not issued any CFE/ CFO of the Board to the persons involved in above said mining activity, in order to initiate necessary action in compliance with the Hon'ble N.G.T. Order.

Yours faithfully,

  
o/c ENVIRONMENTAL ENGINEER

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE, VIJAYAWADA.**

*Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,  
Vijayawada – 520 008.*

Ph.No: 0866-2543542

Lr.No.N.G.T O.A. No.177/PCB/RO-VJA/2022-158

Date.13.05.2022

To  
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Bapulapadu Village & Mandal,  
NTR District.

Sir,

Sub: APPCB-RO-VJA- O.A. No.177 of 2021 (SZ) – Suo Motu matter of the Hon'ble N.G.T, Southern Bench, Chennai in the matters of Gravel Mining in Krishna District – Certain information – Requested – Reg.

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5.It is not known as to whether any proceedings have been initiated by the respective Departments.*

*6.The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.*

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Yours faithfully,

  
O/L ENVIRONMENTAL ENGINEER  
13/5/22

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.